

IN THE HIGH COURT OF GUJARAT AT AHMEDABAD**R/CRIMINAL MISC.APPLICATION (FOR REGULAR BAIL - AFTER CHARGESHEET) NO. 21169 of 2024**

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JAGAT BAHADUR DEVIRAM AITARAM DALAMI
Versus
STATE OF GUJARAT

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Appearance:

MR KARTIKSINH H CHAMPAVAT(12148) for the Applicant(s) No. 1
MR LAKSHIT V PATEL(10734) for the Applicant(s) No. 1
MR VINAY VISHEN, APP for the Respondent(s) No. 1

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CORAM:HONOURABLE MR. JUSTICE HASMUKH D. SUTHAR

Date : 23/10/2024

ORAL ORDER

[1.0] **RULE.** Learned APP waives service of rule for the respondent-State.

[2.0] The present application is filed under Section 483 of the Bharatiya Nyaya Suraksha Sanhita, 2023 (for short "BNSS") for regular bail in connection with FIR being **C.R. No.11191046240202 of 2024 registered with Airport Police Station, District :Ahmedabad City** for the offences punishable under Sections 406, 465, 467, 468 and 471 of the Indian Penal Code, 1860 and Section 12(2) of the Passport Act.

[3.0] Learned advocate appearing on behalf of the applicant submits that applicant is innocent and has been falsely implicated in the offence and the and the allegations against the present applicant is that who is Nepali Citizen and has forged Indian Passport and by using forged ID proof and other documents in

the name of one Surajsingh Deviraj. Investigation is over and charge-sheet is filed. Now, nothing is required to be recovered and discovered from the accused. He therefore submits that, considering the nature of the offence, the applicant may be enlarged on regular bail by imposing suitable conditions.

[3.1.] Learned advocate for the applicant assures this Court that applicant will regularly attend the Court proceedings as and when required and provide one local surety of Ahmedabad.

[4.0] Learned APP appearing on behalf of the respondent-State has opposed the present application and submitted that applicant has committed serious offence. Hence, he requested to dismiss the present application for regular bail looking to the nature and gravity of the offence.

[4.1] Learned APP has raised concern about the availability of the accused during the trial and stand to the trial. It is submitted that considering the nature of allegations, if applicant is released on bail, then stringent condition is required to be imposed.

[5.0] While granting bail, the Court has to consider the involvement of the accused in the alleged offence, the jurisdiction to grant bail has to be exercised on the basis of the well settled principles having regard to the facts and circumstances of each case and the following factors are to be taken into consideration while considering an application for bail:
(i) the nature of accusation and the severity of the punishment

and the nature of the materials relied upon by the prosecution; (ii) reasonable apprehension of tampering with the witnesses and threat to the complainant or the witnesses; (iii) reasonable possibility of securing the presence of the accused at the time of trial or the likelihood of his abscondence; (iv) character behaviour and standing of the accused and the circumstances which are peculiar to the accused; (v) larger interest of the public or the State and similar other considerations are required to be considered.

[6.0] I have heard the learned advocates appearing on behalf of the respective parties and perused the investigation papers. Following aspects have been considered:

- (1) Investigation is over and charge-sheet is filed;
- (2) Applicant is behind the bars since **27.06.2024**;
- (3) no antecedent is reported against the present applicant;
- (4) Nothing is required to be recovered and discovered from the accused;
- (5) the allegations against the present applicant is that he is Nepali Citizen and has forged Indian Passport and by using forged ID proof and other documents in the name of one Surajsingh Deviraj.

Considering the fact that though the applicant is Nepali Citizen and he was earning his livelihood in New Delhi and Panipat, Haryana since last six years.

[7.0] This Court has also taken into consideration the law laid

down by the Hon'ble Apex Court in the case of **Sanjay Chandra vs. Central Bureau of Investigation** reported in [2012]1 SCC 40 as well as in the case of **Gudikanti Narasimhulu And Ors vs. Public Prosecutor, High Court of Andhra Pradesh** reported in (1978)1 SCC 240. Obviously, the conclusion of trial will take time as permission under the Passport Act is yet to be received and keeping the accused behind the bars is nothing but amounts to pre-trial conviction and therefore, considering the celebrated principle of bail jurisprudence is that "*bail is a rule and jail is exception*" as well as the concept of personal liberty guaranteed under Article 21 of the Constitution of India, present application deserves consideration.

[8.0] In the facts and circumstances of the case and considering the nature of the allegations made against the applicant in the FIR, without discussing the evidence in detail, *prima facie*, this Court is of the opinion that this is a fit case to exercise the discretion and enlarge the applicant on regular bail. Hence, the present application is allowed. The applicant is ordered to be released on regular bail in connection with FIR being **C.R. No.11191046240202 of 2024 registered with Airport Police Station, District : Ahmedabad City**, on executing a personal bond of Rs.25,000/- (Rupees Twenty-five Thousand only) with **one local surety of the Ahmedabad** of the like amount to the satisfaction of the trial Court and subject to the conditions that he shall;

- (a) not take undue advantage of liberty or misuse liberty;

- (b) not act in a manner injurious to the interest of the prosecution & shall not obstruct or hamper the police investigation and shall not to play mischief with the evidence collected or yet to be collected by the police;
- (c) surrender passport, if any, to the Trial Court within a week;
- (d) not leave the State of Gujarat without prior permission of the Trial Court concerned;
- (e) ***mark presence before the concerned Police Station once in every two months for a period of six months between 11.00 a.m. and 2.00 p.m.;***
- (f) ***furnish the UIDAI Number, Contact Number/s, Passport Number (if he is having the passport), E-mail address and present address of his residence to the Investigating Officer and also to the Court at the time of execution of the bond and shall not change the residence and contact Number without prior permission of Trial Court;***
- (g) ***not indulge in any illegal activity or any similar type of offence. If the applicant is found to indulge in any illegal activity or any similar type of activity, then, concerned Trial Court shall have liberty to issue the warrant against the present applicant and Investigating Officer is at liberty to arrest the applicant;***

[9.0] The authorities will release the applicant only if he is not required in connection with any other offence for the time being.

If breach of any of the above conditions is committed, the Sessions Judge concerned will be free to issue warrant or take appropriate action in the matter.

[10.0] Bail bond to be executed before the lower Court having jurisdiction to try the case. It will be open for the concerned Court to delete, modify and/or relax any of the above conditions, in accordance with law.

[11.0] At the trial, the trial Court shall not be influenced by the observations of preliminary nature qua the evidence at this stage made by this Court while enlarging the applicant on bail.

[12.0] Rule is made absolute to the aforesaid extent. Direct service is permitted.

KUMAR ALOK

(HASMUKH D. SUTHAR,J)